



\$~16

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010021612025

+ **CRL.M.C. 428/2025**

ADITYA VIKRAM BOHRA

.....Petitioner

Through: Mr. Vikas Gupta, Mr. Sohil Sharma
and Mr. Kushik Anand, Advocates.

versus

STATE GOVT. OF NCT OF DELHI AND ANR.Respondents

Through: Mr. Sanjeev Sabharwal, APP for State
with IO/SI Mitthan Lal.

CORAM:

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

%

23.09.2026

CRL.M.A. 2098/2025 (exemption)

1. Allowed, subject to just exceptions.

CRL.M.C. 428/2025 & CRL.M.A. 2097/2025 (stay)

2. Petitioner seeks quashing of FIR No. 362/2024 of PS Sarita Vihar for offence under Section 325 BNS on merits.

3. It is contended by learned counsel for petitioner that the petitioner had only used a toy gun, that too in order to save himself from the stray dog. Further, it is contended that since neither any killing nor any maiming nor any poisoning was done to the dog, no offence under Section 325 BNS is made out. Learned counsel for petitioner has also expressed anguish, and



rightly so that apparently the government authorities concerned are not taking care to strictly implement directions of the apex court in regard to the stray dogs, because of which public is suffering. It is also submitted that some of the individuals feed the stray dogs and in this manner, they can avoid duty to maintain the dog as a pet but the stray dog would act as a pet for the person feeding him. In the present case also, it is submitted by learned counsel that the stray dog concerned in the present case continues in the same locality with no action by police or municipal authorities.

4. Learned APP assisted by IO/SI Mitthan Lal accepts notice and seeks and is allowed to file status report at least one week before the next date.
5. Relist on 03.02.2027 in Advance List.

GIRISH KATHPALIA, J

SEPTEMBER 23, 2026/ry